

Bengal Government by the Central Government?

**THE MINISTER OF INFORMATION AND BROADCASTING & SUPPLY AND REHABILITATION (SHRI VASANT SATHE):** A grant of Rs. 6,2200 lakhs has been released to the State Government of West Bengal during 1979-80 for meeting expenditure on sanctioned schemes, namely (i) acquisition of land for resettlement of displaced persons, (ii) medical facilities for old and new migrants and (iii) educational facilities for new migrants in the State.

Since releases are made by way of reimbursement of expenditure, the release of grants for 1980-81 does not arise at this stage.

#### Proposal to change Composition of Election Commission

28. **SHRI LAKSHMAN MALLICK:** Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether there is any proposal under Government's consideration to change the composition of the Election Commission; and

(b) if so, what are the details thereof?

**THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKER):** (a) No, Sir.

(b) Does not arise.

#### किसानों को बिजली की दरों में रियायत

29. श्री के० के० तिवारी : क्या ऊर्जा और सिंचाई तथा कोयला मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार किसानों को बिजली की मापुलि करने की दरों में कुछ रियायत देने के किसी प्रस्ताव पर विचार कर रही है; और

(ख) यदि हां, तो तत्संबंधी व्यौरा क्या है ?

ऊर्जा और सिंचाई तथा कोयला मंत्री (श्री ए० बी० ए० गली चान चौधरी) : (क) और (ख) विभिन्न क्षेत्रों के उपखंडों के लिए टैरिफ निर्धारित करने में राज्य सरकारें कानूनी दृष्टि से सक्षम हैं। परिस्थितियों के अनुसार इसमें समय समय पर समीक्षण किया जाता है, जैसे प्रचालन की लागत में वृद्धि ईंधन और अनुरक्षण आदि को लागत में वृद्धि।

तथापि, ऊर्जा क्षेत्र के हितों को ध्यान में रखते हुए, अनौपचारिक विचार-विमर्श के दौरान किसानों के लिए रियायतें टैरिफों पर विचार करने के लिए, भारत सरकार राज्य सरकारों को सुझाव देती रही है।

#### Recommendations from Election Commission for changes in Electoral Law

30. **SHRI C. M. BANATWALLA:** Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government have received any recommendations from the Election Commission for changes in electoral laws;

(b) if so, details thereof; and

(c) Government's decision, if any, thereon?

**THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKER):** (a) to (c). Yes, Sir. A statement containing the details of the recommendations received from the Election Commission, with dates, (Statement I) and a statement containing the Government's decisions thereon, where made, (Statement II) are laid on the Table of the House. [Placed in Library. See No. LT-392/80].

#### Supply and Demand of Coking Coal

31. **SHRI KRISHNA CHANRA HALDER:** Will the Minister of ENERGY AND IRRIGATION AND COAL be pleased to state:

(a) the supply and demand position of coking coal in the country;